



**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.02.2018 AT 10.30 AM


TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 35 & 39/2018 in CP (IB) NO. 134/10/HDB/2017
NAME OF THE COMPANY	Nizam Deccan Sugar Limited
NAME OF THE PETITIONER(S)	Nizam Deccan Sugar Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A Nagaraj Kumar	Advocate	+919630 33314	
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Ajay. R. Wadgaonkar	Foreman	9440 885253	

Heard Shri R. Ramakrishna Gupta, Ld. Resolution Professional and Shri A. Nagaraj Kumar, Ld. Counsel for the Petitioner.

Extension of 90 days beyond the original time of 180 days for CIRP is granted. Post the case on 20.03.2018.


Member (T)


Member (J)

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